GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2968
ANSWERED ON:14.03.2013
CASES REGISTERED IN COURTS
Nishad Capt.(Retd.) Jainarayan Prasad;Ram Shri Purnmasi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of criminal cases registered in all the courts during the last three years, State / UT-wise;
- (b) the number of cases out of them pertaining to corruption, State / UT-wise; and
- (c) the steps being taken / proposed to be taken by the Union Government to resolve the cases early?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c) The data on criminal and civil cases registered in courts is maintained by the Supreme Court and High Courts. As per the information obtained from website of Supreme Court, State / UT-wise details of criminal cases registered in subordinate courts during last three years (2009-11), are given in the Statement at Annex -I.

State-wise details of cases pending trial under Prevention of Corruption Act registered by Central Bureau of Investigation (CBI) in the last three calendar years and current year upto 31.01.2013, are given in the Statement at Annex-II.

46 Courts of Special Judge & 10 Courts of Special Magistrates have been established exclusively and are functioning for trial of CBI cases all over the country. The Central Government has decided to set up 71 additional Special Courts in different States based on the recommendations of the Chief Justice of India. Out of these, 66 Courts have started functioning. Along with, CBI has set up 10 Sub-Directorate of Prosecution across the country to monitor the under trial cases effectively i.e. from filing of charge-sheet to their disposal.